

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 348 of 2017

Dated: 10th January, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**West Bengal Power Development Corporation Ltd. Appellant(s)
Vs.
West Bengal Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Pandey
Mr. Anand Shrivastava

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K. Rai
Mr. Mohit Rai for R-1

ORDER

The learned counsel, appearing for Respondent no. 1 prays for four weeks' time to file reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for Respondent no.1 is permitted to file reply in this matter by **09.02.2018**, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by **23.02.2018**, after duly serving copy on the other side.

List this matter on **13.03.2018**.

**(S.D. Dubey)
Technical Member**

ss/js

**(Justice N.K. Patil)
Judicial Member**